

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO. 358 OF 1994 IN O.A. NO. 1369 OF 1990

New Delhi this the 17th day of May, 1995 HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Hari Singh S/O Channi Lal, Ex-Driver Gr.'A', N.Railway, R/O B-6 Khoda Colony, Pratap Vihar, NOIDA, Distt. Ghaziabad (UP).

Applicant

(By Shri B. L. Madhok, proxy for Shri B. S. Mainee, Advocate)

-versus-

- 1. Shri L. K. Sinha,
 General Manager,
 Northern Railway,
 Baroda House,
 New Delhi.
- 2. Shri M. J. Ansari,
 Divisional Railway Manager,
 Northern Railway,
 Moradabad.

Respondents

ORDER (ORAL)

Shri Justice S. C. Mathur -

Learned counsel for the applicant states that he has not been able to establish contact with the applicant for ascertaining whether the order of the Tribunal has been completely obeyed. When the case came up on 30.3.1995, affidavit was filed on behalf of the respondents asserting therein that the order of the Tribunal had been complied with. The learned counsel for the applicant prayed for time to obtain instructions which was allowed. The case was directed to come up on 25.4.1995. On 25.4.1995, the case was adjourned and was taken up on the next day. On that

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day, the learned counsel again made statement that he had not been able to establish contact with the applicant. The case was directed to come up today and it was observed that the applicant may note that the case may not be adjourned when it was next listed. In view of this specific direction in the order dated 26.4.1995, there is no occasion for the learned counsel for the applicant to make further prayer for adjournment. It is apparent from the conduct of the applicant that he is satisfied with the compliance asserted by the respondents.

2. In view of the above, the application is consigned to record. Notice issued is hereby discharged. There shall be no order as to costs.

p.J.D. of

(P. T. Thiruvengadam) Member (A) (S. C. Mathur) Chairman

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